

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

14

IA 163 of 2017 in C.P. No. 41/241-242/NCLT/AHM/2017

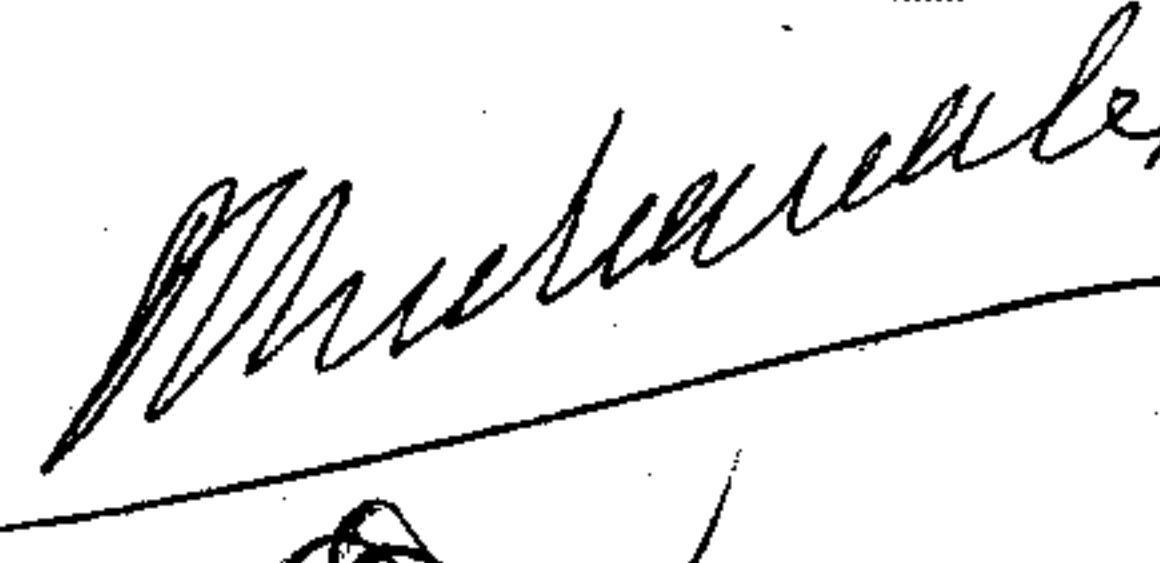

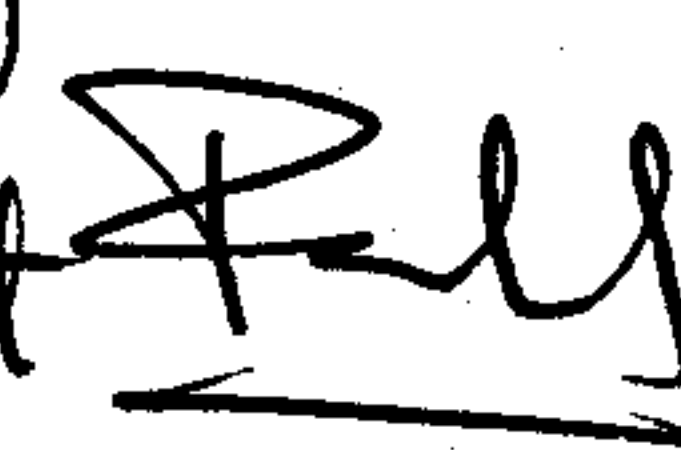
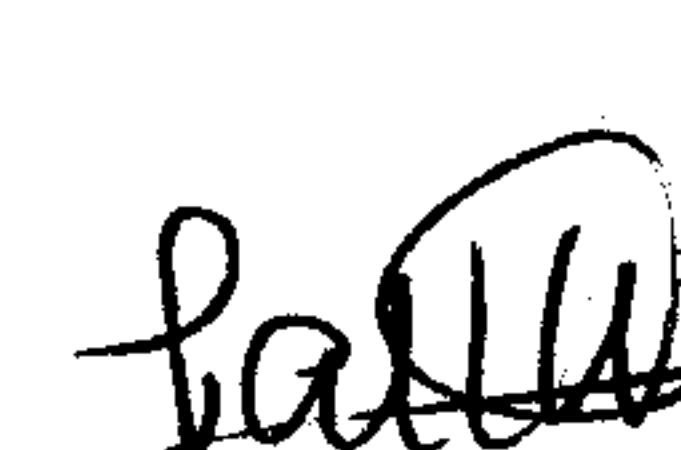
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Vadilal Chemicals Ltd.
V/s.
Vadilal International Pvt Ltd. & Ors.

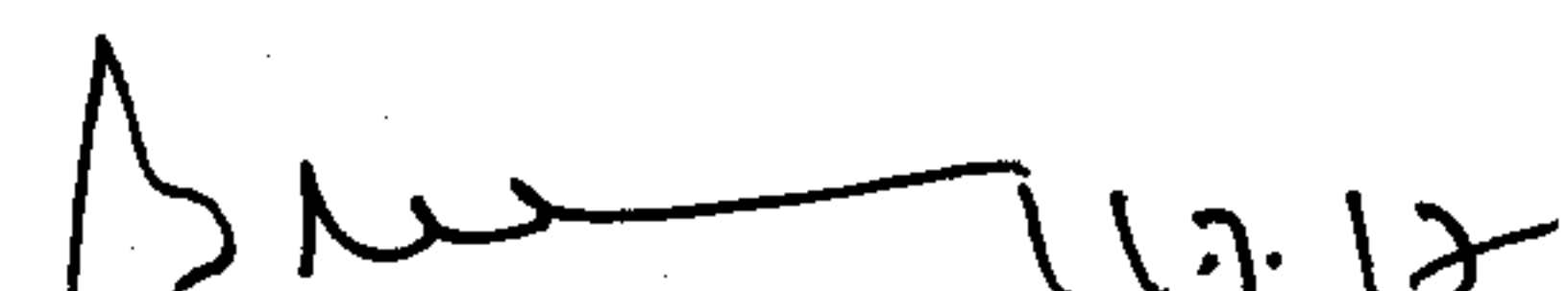
Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA	ADVOCATE	ORIGINAL RESP Nos. 3, 4, 8	
2.	SANDEEP SINGHI	ADVOCATE		
3.	Raheel Patel	Advocate	Applicant/ Orig. Respondent	
4.	Parth Contractor	Adv.	Orig. Resp. No. 2, 4, 5	

ORDER

Learned Advocate Mr. Raheel Patel present for Applicant/ Original Respondent.
Learned Advocate Mr. Parth Contractor present for Original Respondents no. 2, 4 and 5. Learned Advocate Mr. Sandeep Singhi present for Original Respondents.
Learned Advocate Mr. Pavan Godiawala present for Original Respondents no. 3, 4 and 8.

At request of Learned Counsel for Applicant, list the matter on 19.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of July, 2017.